

Central Administrative Tribunal, Principal Bench

Original Application No. 1740/2003

New Delhi, this the 2nd day of January, 2004

Hon'ble Mr. Justice V. S. Aggarwal, Chairman  
Hon'ble Mr. R. K. Upadhyaya, Member (A)

Ex. Head Constable Udhamp Singh No. 160SW  
S/o Shri Babu Lal,  
R/o village Saranth PO Mai  
PS Sadabad, District Hatras. ....Applicant

(By Advocate: Shri Sachin Chauhan)

## Versus

1. Union of India through,  
Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Add DCP,  
South-West District,  
Hauz Khas, New Delhi.
3. Joint Commissioner of Police,  
South-west District,  
PHQ, MSO Building,  
New Delhi. .... Respondents

(By Advocate: Shri Ashwini Bhardwaj proxy for  
Shri Rajan Sharma)

**ORDER (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

Learned counsel for the applicant states that because of the inadvertant mistake, documents of some other inquiry had been appended. He may be allowed to withdraw the present application with liberty to file a fresh one on the same cause.

2. Allowed as prayed. Subject to aforesaid.  
dismissed as withdrawn.

( R. K. Upadhyaya )  
Member (A)

( V.S. Aggarwal )  
Chairman

/dkm/